

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Registered

Commercial Complex (BOA)
Indiranagar
Bangalore - 560 038

Dated : 6 JUL 1988

APPLICATION NO.

48

/88(F)

W.P. NO.

Applicant(s)

Smt M.M. Preetha
To

1. Smt M.M. Preetha
No. 65/1, Rajanna Building
Near Gangamma Temple
Jalahalli Post
Bangalore - 560 013
2. Shri M. Madhusudan
Advocate
No. 914, 7th Cross
7th Main, Ashoknagar
Bangalore - 560 050
3. The Chief Administrative Officer
Air Force Station
Jalahalli West
Bangalore - 560 015

Respondent(s)

V/s The Chief Administrative Officer, Air Force Stn,
Jalahalli, Bangalore & 2 Ors

4. The Air Officer Commanding
Air Force Station
Jalahalli West
Bangalore - 560 015
5. The Officer-in-Charge
Air Force Canteen (East)
Air Force Station
Jalahalli
Bangalore - 560 014
6. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDER~~/~~ORDER~~ ORDER
passed by this Tribunal in the above said application(s) on 4-7-88.

g/Recd
4-7-88
Encl : As above

in respect of application and O.P.
Debraj Chakraborty on 4-7-88 (M. Madhusudan)
Advocate for Applicant.

Pr. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

48

Application No..... of 1988(F)

Applicant

Smt M.M. Preetha

v/s

The Chief Admin Officer, Air Force Station,
Jalahalli, Bangalore & 2 Ores

Advocate for Respondent

Advocate for Applicant

M. Madhusudan

M. Vasudeva Rao

Respondent

| Date | Office Notes | Orders of Tribunal |
|------|--------------|---|
| | | <p><u>KSP VC/LHAR A 4.7.88</u> <u>order</u> ✓ Applicant by Sri M.M. Madhusudan Respondents by Sri M.V. Rao. After arguments were heard at some length, particularly on the question of jurisdiction raised by the respondents, Sri Madhusudan files a memo praying for permission to withdraw the application with liberty reserved to agitate the matter before the competent forum to determine the validity of the impugned order. Sri Rao opposes the request to reserve liberty. But we consider it proper to grant the request and reserve liberty to agitate the validity of the proceedings before the appropriate forum. We, therefore, dismiss this application as withdrawn for the reasons stated in the memo. No costs.</p> |



Sd/-

VC 4/7/88

Sd/-

M(A) 4.7.88

TRUE COPY

M. Vasudeva Rao
DEPUTY REGISTRAR (JD) 6/5
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE